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Government of India
Ministry of Finance
(Department of Revenue)

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New Delhi, the 16th January, 1981.

NOTIFICATION
INCOME TAX

No. 3902 (F.No. 398/23/80-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Miss. S.C. CHAKRABARTI being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Miss S.C. CHAKRABARTI takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
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(B.S. JAIDKA)
ASST. DIRECTOR OF INSPECTION
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